

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Company Petition No. 83/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

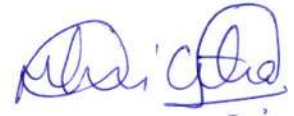
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.03.2017

NAME OF THE PARTIES: M/s. Breakbounce India Ltd.

SECTION OF THE COMPANIES ACT: 14(1) of the Companies Act, 2013

| S. No. | NAME | DESIGNATION | SIGNATURE |
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| 1 | Maheshi Ganatra | PCS [Practising Company secretary] | |
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ORDER

CP No. 83/14(1)/NCLT/MB/MAH/2017

1. The Learned Counsel of the Petitioner is present.
2. Prima facie it appears after verifying the basic facts that this Petition for conversion from Public Limited to Private Limited is fit for admission. Hence "Admitted".
3. The Petitioner is hereby directed to complete all the formalities such as Publication in the News Paper and to obtain NOC from the Creditors. Inform the compliance through a covering letter on or before 07.04.2017. Now the matter is listed for hearing on **11.04.2017**.

Dated: **31.03.2017**

Sd/-
M.K. Shrawat
Member (Judicial)